

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 213/Chd/Hry/2018

In the matter of:

M/s Synergy Property Development
Services Pvt. Ltd. ...Petitioner-Operational Creditor

Versus

SRS Ltd. ...Respondent-Corporate Debtor

Present: Mr. Shrey Goel and Mr. Shreya Vashishta, Advocates
for the petitioner.

There is no specific authorization by the petitioner company to file the instant petition under the Insolvency and Bankruptcy Code, 2016 against the corporate debtor. The resolution relied upon by the learned counsel for the petitioner is a general authority. Notice of this defect to the petitioner and learned counsel for the petitioner accepts the notice. Let the defect be removed within seven days. List the matter on 28.08.2018 for preliminary hearing.

Sd/-

(Justice R.P. Nagrath)
Member (Judicial)

Sd/-

(Pradeep R. Sethi)
Member (Technical)

July 24, 2018
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